

1	2	3	4
Gujarat	6	2	1
Haryana	4
Kerala	1
Karnataka	1
Rajasthan	3	2	..
Tamil Nadu	2	1	..
Uttar Pradesh	6	1	5
Total :	25	8	6

Note: In 11 cases further clarifications have been asked for from State Governments.

Illegal occupation of Land by Pong Dam Oustees in Kangra District

185. SHRI U. S. PATIL: Will the Minister of ENERGY be pleased to state:

(a) the number of representations received from the Members of Parliament or otherwise regarding illegal and forcible occupation of land of Government and public by Pong Dam oustees during the last six months in Kangra District of Himachal Pradesh and the action taken by Government thereon;

(b) the number of times Government have served eviction notices on these oustees for the illegal occupation of Government and public land;

(c) the reasons for not getting this land vacated and illegal structures demolished despite payment of full compensation to these oustees;

(d) whether the Field Officers of Pong Dam have connived with the oustees and permitted them and certain Gram Panchayats to continue the squatting on the land; and

(e) if so, what action Government have taken or propose to take against such officers of Pong Dam and oustees?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Three representations from Members of Parliament and one from the aggrieved person were received.

(b) and (c). Responsibility in this regard lies with the State Government of Himachal Pradesh, which has been informed of the complaint.

(d) No such instance has been brought to the notice of the Government.

(e) Does not arise.

Expansion of Scheduled Tribal Areas in Maharashtra

186. SHRI YASHWANT BOROLE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a decision has since been taken to expand the scheduled tribal areas in the States;

(b) if so, the area so expanded in Maharashtra; and

(c) the purpose behind these steps?